

14

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/343/ (IB)/2017
NAME OF THE PETITIONER(S) : KOTAK MAHINDRA FINANCE LTD
NAME OF THE RESPONDENT(S) : S&S INDUSTRIES & ENTERPRISES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel for Petitioner present. As seen from the file, Counsel for Petitioner has not complied with the provisions of section 9(3)(b)and(c) of I&B Code, 2016. Therefore, the petition abates and is **dismissed**. However, the Petitioner is at liberty to file a fresh petition, if desired.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

Ch. Mohd Sharief Tariq
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)